

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


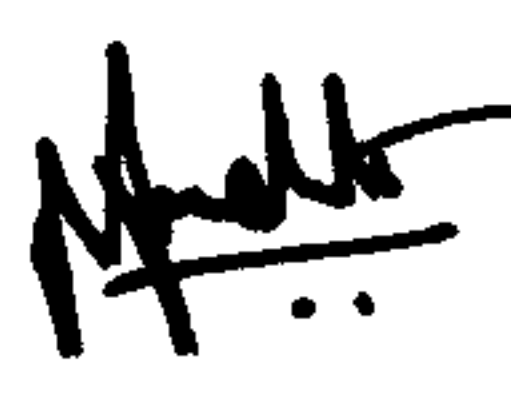
Co. Appeal No. 366/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2018**

Name of the Company: Kanwarbirsingh Arora
(Vertex Global Pack Pvt. Ltd.)
V/s.
Registrar of Companies, Gujarat

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Kunal P Vaishnav	Advocate	Petitioner	
2.	Nachiket D. Mehta for Ms. Maithili Mehta	Advocate	Respondent IT Dept	

ORDER

Advocate Mr. Kunal Vaishnav is present for the Petitioner. Advocate Mr. Nachiket Mehta i/b Ms. Maithili Mehta is present for the Respondent/IT department.

The representation of the ROC as well as Income Tax Department is received.


The appellant has not filed any income tax return since incorporation nor obtain any PAN card. Appellant is directed to obtain no objection from the Income Tax Department before filing restoration application before the ROC on the basis of order passed by this bench.

Heard the arguments of learned Counsel for the Appellant.

The order is reserved.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 6th day of September, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL